

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

MA 2333/2003
CP 277/2003
OA 2/2002

New Delhi, this the 13th day of November, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Sh. S.A.Singh, Member (A)

Sh. Mohd. Ibrahim
Ex. Sorting Assistant R.M.S.
(Dept. of Posts)
S/o Sh. Haji Abdul Hamid
House No. RZ-344, Gali No.19
Tughlakabad Extension
New Delhi - 110 019,

...Petitioner

(By Advocate Sh. S.C.Luthra)

V E R S U S

1. Sh. V.P.Singh
Director Postal Services (Hqrs)
O/O the Chief Postmaster General
Dept. of Posts, UP Circle
Lucknow - 226 001 (UP).

2. Sh. B.B.L.Srivastava
Senior Superintendent
Railway Mail Service
(RMS "O" Division)
Dept. of Posts
Lucknow - 226 004, UP.

...Respondents

(By Advocate Sh. M.M.Sudan)

O R D E R (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, VC (J)

Heard the learned counsel for the parties in MA 2333/2003 in CP 277/2003 in OA 2/2002.

2. The aforesaid MA (MA 2333/2003) has been filed by the applicant in OA with a prayer to direct the respondents to produce two letters dated 2-1-90 and 10-4-90, with further direction to clarify the factual position regarding the dates from which his increments have not been paid. Sh. S.C.Luthra, learned counsel for the applicant has submitted that he would be satisfied if ^a direction is given to the

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respondents to pass a detailed, reasoned and speaking order on his various claims in MA 2333/2003 and this reply would also satisfy him in CP 277/2003.

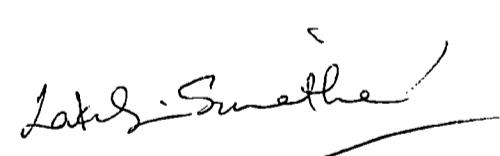
3. On the other hand, Sh. M.M.Sudan, 1d. sr. counsel has submitted that the applicant has somewhat enlarging the scope of the claims in OA 2/2002 which ^{been 23/} has already decided by the Tribunal vide its order dated 21-5-2003.

4. In the above facts and circumstances of the case, we consider it appropriate to dismiss CP 277/2003. Accordingly notices to the alleged contemnors are discharged.

5. MA 233/2003 is disposed of with directions to the respondents to pass a reasoned and speaking order on the representation annexed to the MA, together with any other ground he has taken in the MA. This shall be done within a period of six weeks from the date of receipt of a copy of this order with intimation to the applicant.

6. MA is accordingly disposed of.


(S.A. Singh)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

/vikas/